

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ARISTOL PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	Aristol Private Limited
2.	DATE OF INCORPORATION OF CORPORATE PERSON	27 th October, 2020
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	Registrar of Companies, Delhi
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U15400HR2020FTC090467
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	18 th Floor, Building No.5, Tower-A, Phase 3, Cyber city, Gurgaon, Gurugram
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	26 th April, 2024
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Name: Rahul Jindal Communication Address: 109, Surya Kiran Building, KG Marg, Connaught Place, New Delhi - 110001 Email: vliquidationaristol@gmail.com jindalrahul60@gmail.com , Contact Number: +9811305334 Registration No: IBBI/IPA-001/IP-P-02649/2021-2022/14048
8.	LAST DATE FOR SUBMISSION OF CLAIMS	26 th May, 2024

Notice is hereby given that Aristol Private Limited has commenced voluntary liquidation on 26th April, 2024.

The stakeholders of Aristol Private Limited are hereby called upon to submit a proof of their claims, **on or before 26th May, 2024**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 29.04.2024

Place: Delhi

Rahul Jindal

Liquidator for Aristol Private Limited

IP Reg. No.: IBBI/IPA-001/IP-P-02649/2021-2022/14048

AFA valid upto 30.06.2025

DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)

1st Floor, SCO 33-34-35 Sector-17A, Chandigarh
(Additional space allotted on 3rd & 4th Floor also)

Case No.: OA/1958/2022

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

Exh No. 22524

M/s DHAKA BUILDING MATERIAL SUPPLIER AND OTHERS

To, **Sh. Ashok Kumar**

Son of Sh. Dalei Singh VPO Pipli Tehsil Kharkhoda Gurgaon, Haryana.

SUMMONS

Whereas, OA/1958/2022 was listed before Hon'ble Presiding Officer/Registrar on 24.04.2024.

WHEREAS this Hon'ble Tribunal is pleased to issue summons/ Notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 2542932.75 (application along with copies of documents etc. annexed)

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

(i) To show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under Serial No. 3A of the original application;

(iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) You shall be liable to account for the sale proceeds realized by sale of secured assets or other assets & properties in the ordinary course of business & deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 06.08.2024 at 10:30 A.M. failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 26.04.2024.

Signature of the Officer Authorised to issue summons

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ARISTOL PRIVATE LIMITED

S.No.	Particulars	Details
1.	Name of corporate person	Aristol Private Limited
2.	Date of incorporation of Corporate person	27th October, 2020
3.	Authority under which Corporate person is Incorporated/ registered	Registrar of Companies, Delhi
4.	Corporate identity number / Limited liability identity Number of corporate person	U15400HR2020FT0090467
5.	Address of the registered Office and principal office (if any) of corporate person	18th Floor, Building No.5, Tower-A, Phase 3, Cyber city, Gurgaon, Gurugram
6.	Liquidation commencement Date of corporate person	26th April, 2024
7.	Name, address, email Address, telephone number And the registration number Of the liquidator	Name: Rahul Jindal Communication Address: 109, Surya Kiran Building, KG Marg, Connaught Place, New Delhi - 110001 Email: vjindal@aristolprivate.com Mobile: 9811305334 Contact Number: +9811305334 Registration No: IBBI/IPA-001/IP-PQ2649/2021-2022/14048
8.	Last date for submission of Claims	26th May, 2024

Notice is hereby given that Aristol Private Limited has commenced voluntary liquidation on 26th April, 2024.

The stakeholders of Aristol Private Limited are hereby called upon to submit a proof of their claims, on or before 26th May, 2024, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 29.04.2024
Place: Delhi

Sd/-
Rahul Jindal
Liquidator for Aristol Private Limited
IP Reg. No.: IBBI/IPA-001/IP-PQ2649/2021-2022/14048
AFA valid upto 30.06.2025

SHIVALIK SMALL FINANCE BANK LTD.

Registered Office : 501, Salcon Aarum, Jasola District Centre, New Delhi - 110025
CIN : U65900DL2012PLC366027

POSSESSION NOTICE (For immovable property) Rule 8(i)

Whereas the undersigned being the Authorized officer of the Shivalik Small Finance Bank, Shivalik Mercantile Co-operative Bank Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of Powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 20-02-2024 for loan A/c No. 101341005583, 101341510282, 101341510307 calling upon the 1. Mr. Nitin S/o Mr. Ved Prakash (Borrower/Mortgagor) R/o Mohalla Chahmanjali , Kot Nanauta Saharanpur Uttar Pradesh 247452, 2. Mrs. Satish Kumar /o Mr. Bhushan Lal Garg (Guarantor)/R/o H.No.12, Mohalla Saravagan Nanauta Saharanpur Uttar Pradesh 247452, 3. Mrs. Javanta W/o Mr. Ved Prakash (Guarantor/Mortgagor) R/o Mohalla Chahmanjali, Kot Nanauta Saharanpur Uttar Pradesh 247452 to repay the amount mentioned in the notice bearing Rs.5,47,000/- (Rupees Five Lakh Forty-Seven Thousand Only) within 60 days from the date of receipt of the said notice. The Borrower having failed to repay the amount, notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of section 13 of the Act read with rule 8 of the Security Interest (Enforcement) Rules 2002 on the 24th day of April of year 2024. The Borrower(s) in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Shivalik Small Finance Bank Ltd. for an amount of Rs.5,47,000/- (Rupees Five Lakh Forty-Seven Thousand Only) and interest thereon.

The Borrower's attention is invited to the provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of Immoveable Asset/s			
1. Hypothecation: Stocks and Books Debts.			
2. Equitable Mortgage on the Property: Residential Property, Measuring total area 65.90 Sq. Mtr. Situated at Panchayat No. 4/261, Mohalla Chahmanjali Kot, Kasba Nanauta Paragana Tehsil Rampur Maniharan District Saharanpur Uttar Pradesh. Registered in revenue records of Bahi No.1, Jild No.1172, Page No. 95/116, Serial No.9149 Dated 06-12-2013, In the name of Mr. Nitin and Mrs. Javanta			
Bounded by:			
North	Road 5 Ft. wide	South	House of Sabbar Husain
West	House of Som Pal & others	East	House of Dr. Sunder Lal
Date: 24-04-2024			
Place: Nanauta			
Sd/- Authorised Officer Shivalik Small Finance Bank Ltd.			

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
ACCORD HYDROAIR (PIKLUWA) PRIVATE LIMITED OPERATING IN
WASTE MANAGEMENT BUSINESS AT PIKLUWA (U. P.)

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Accord Hydroair (Pikluwa) Private Limited (U74900UP2013PTC060447)
2. Address of the registered office	Solid Waste Management Company Hinduwan Baroda, Mukimpur, Tehsil-Hapur, Pilihuwa Ghaziabad-245304 (UP)
3. URL of website	www.accordhydroair.com
4. Details of place where majority of fixed assets are located	Uttar Pradesh
5. Installed capacity of main products/ services	The company engaged in the business of Municipal waste at Pilihuwa (Distt-Hapur), in the state of Uttar Pradesh.
6. Quantity and value of main products/ services sold in last financial year	The Company has a contract with Municipal Committee, Pilihuwa, to lift and process entire solid waste of the town
7. Number of employees/ workmen	Four
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be procured from RP by sending mail at ciraaccord@gmail.com or by visiting at M-215, Rear Ground Floor, Greater Kailash-II, New Delhi - 110048
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be procured from RP by sending mail at ciraaccord@gmail.com or by visiting at M-215, Rear Ground Floor, Greater Kailash-II, New Delhi - 110048
10. Last date for receipt of expression of interest	14/05/2024
11. Date of issue of provisional list of prospective resolution applicants	23/05/2024
12. Last date for submission of objections to provisional list	28/05/2024
13. Date of issue of Final list of prospective resolution applicants	07/06/2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12/06/2024
15. Last date for submission of resolution plans	11/07/2024
16. Process email id to submit EO	ciraaccord@gmail.com

Sd/-
Bhim Sain Goyal
IBBI/IPA-002/IP-N00726/2018-2019/12216
M-215, Rear Ground Floor, Greater Kailash - II, New Delhi - 110048
For Accord Hydroair (Pikluwa) Private Limited
29/04/2024, New Delhi

SBFC FINANCE LIMITED

Registered Office:- Unit No. 103, First Floor, C&B Square, Sangam Complex, Village Chakala, Andheri- Kurla Road, Andheri (East), Mumbai-400059.
Branch Address: O - 7, First Floor, Lajpat Nagar 2, Above Looks Showroom, New Delhi-110024.

PUBLIC NOTICE FOR AUCTION CUM SALE

Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of SBFC Finance Private Limited (Erstwhile SBFC Finance Private Limited) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") for the recovery of amount due from below borrower(s), offers/Bids are invited by the undersigned in sealed covers for purchase of immovable property, as described hereunder, which is in the possession of the secured creditor, on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS" and "AS IS WHATEVER THERE IS BASIS", Particulars of which are given below:-

Address of Borrower(s) / Co-Borrower(s)	Demand Notice Date and Amount	Description of the Immoveable property/ Possession date	Reserve Price (RP)	Earnest Money Deposit (EMD) (10% of RP)	Total Loan Outstanding (as on 27th April, 2024)
1. Santosh Kumar 2. Rashmi Vishwakarma Both residing at B- 5/28 Ground Floor, Vishnu Garden, West Delhi, New Delhi, Delhi - 110018	29th April, 2021 Rs.3163925/- (Rupees Thirty One Lakh(s) Sixty Three Thousand Nine Hundred Twenty Five Only) as on 23rd April, 2021	All the piece and parcel of property bearing Third Floor with Roof rights, Property bearing No. 41, Kharsa No.143, Village Bindapur, SIS RAM Park, Block A Uttam Nagar, New Delhi, Delhi - 110059. Possession date: 6-10-2023	Rs.2592000/- (Rupees Twenty Five Lakh Ninety Two Thousand Only)	Rs.259200/- (Rupees Two Lakh Fifty Nine Thousand Two Hundred Only)	Rs.4726496/- (Rupees Forty Seven Lakh Twenty Six Thousand Four Hundred Ninety Six Only)
1. Sachin Ahuja 2. Deepthi Ahuja Both are having address at D-389, SF Tagore Garden Extn, Delhi, New Delhi - 110027	11th May, 2021 Rs.1431459/- (Rupees Fourteen Lakh(s) Thirty One Thousand Four Hundred Fifty Nine Only) as on 8th May 2021	All the piece and parcel of property bearing Property bearing Plot No 78-B, land area measuring 100 square yards, Part of Kharsa no 105/2, situated at village Palm colony Rajapuri, Kirti Nagar, New Delhi - 110059, Which is bounded as under:- East: Other plot, West: Portion of Plot, North: Other Plot, South: Road 15FT. Possession date: 13-10-2023	Rs.1458000/- (Rupees Fourteen Lakh Fifty Eight Thousand Only)	Rs.145800/- (Rupees One Lakh Forty Five Thousand Eight Hundred Only)	Rs.2441270/- (Rupees Twenty Four Lakh Forty One Thousand Two Hundred Seventy Only)
1. Kiran Rani 2. Krishan Both are having address at Plot No 22, Kt No 67/32, First Floor, Block B Ph. Shikhar Vihar, Near Pk Memorial Public School, North (West), Delhi, Delhi - 110086	11th May, 2021 Rs.1964041/- (Rupees Nineteen Lakh(s) Sixty Four Thousand Nine Hundred Forty One Only) as on 8th May 2021	All the piece and parcel of property bearing Entire Ground Floor without Roof Rights of property no 442, in Pocket - 4, Secor-22, area measuring 25.90sq meters situated in the layout of Plan, New Delhi - 110085. Possession date: 9-10-2023	Rs.1530490/- (Rupees Fifteen Lakh Thirty Thousand Four Hundred Ninety Only)	Rs.153049/- (Rupees One Lakh Fifty Three Thousand Forty Nine Only)	Rs.3130503/- (Rupees Thirty One Lakh Thirty Five Hundred Three Only)
1. Kamaljeet Singh 2. Balbir Kaur 3. Sumeet Singh All are residing at E-26, Near Tyagi Market, Sudershan Park, Ramesh Nagar, Delhi, New Delhi - 110015.	8th June, 2021 Rs.9721193/- (Rupees Ninety Seven Lakh(s) Twenty One Thousand One Hundred Ninety Three Only) as on 1st June 2021	All the piece and parcel of property bearing Property no E-26, area measuring 125 square yards built on Plot no 13, Out of Kharsa No 654, situated in the residential colony known as "Sudershan Park", area of village Bassai Darapur, New Delhi. Possession date: 12-12-2023	Rs.10847070/- (Rupees One Crore Eight Lakh Forty Seven Thousand Seven Hundred Only)	Rs.1084707/- (Rupees Ten Lakh Eighty Four Thousand Seven Hundred Seven Only)	Rs.15878110/- (Rupees One Crore Fifty Eight Lakh Seventy Eight Thousand One Hundred Ten Only)
1. Ganesh Kumar 2. Avadhesh Kumar Porwal 3. Jyoti 4. Reema 5. Sonam All having address C-135, DDA Colony, Khyala Tilak Nagar, New Delhi, Delhi, - 110018	16th November, 2022 Rs.2035652/- (Rupees Twenty Lakh(s) Fifty Three Thousand Six Hundred Fifty Two Only) as on 08th November 2022	All the piece and parcel of property bearing Entire ground Floor, without roof rights, Property No. WZ-28, area measuring 65 Sq. Yards, Out of Kharsa No. 1614, Situated in the area of Village Khyala, Colony known as Vishnu Garden Extn. No. 5, New Delhi - 110018, Bounded as East: Property No. WZ-27, West: Portion of Plot No. 28-A, North: Road 60 Ft. Wide, South: Portion of Plot. Possession date: 18-12-2023	Rs.2367000/- (Rupees Twenty Three Lakh Sixty Seven Thousand Only)	Rs.236700/- (Rupees Twenty Three Lakh Sixty Seven Thousand Only)	Rs.2067059/- (Rupees Twenty Lakh Sixty Seven Thousand Fifty Nine Only)

- Last Date of Submission of Sealed Bid/offer in the prescribed tender/Bid forms along with EMD and KYC (Self-attested) is 20/05/2024 on or before 11:00 AM at the Head/Branch Office address mentioned herein above. Tenders/Bids that are not filled up or tenders received beyond last date will be considered as invalid and shall accordingly be rejected.
 - EMD amount should be paid by way of Demand Draft/Pay order payable at New Delhi in favour of "SBFC Finance Limited" which is refundable without interest to unsuccessful bidders.
 - Date of Inspection of the Property is on 13/05/2024 between 11.00 AM to 4.30 PM.
 - Date of Opening of the Bid/offer (Auction Date) for Property is 20/05/2024 at the above mentioned branch office address at 12:30 PM. The tender/Bid will be opened in presence of the Authorised Officer along with all bidders.
 - Property will be sold to bidder quoting the highest bid amount. Inter-se bidding will be at sole discretion of Authorised Officer. However, the Authorized Officer has the absolute power and right to accept or reject any tender/bid or adjourn/postpone the sale without assigning any reason whatsoever. The property will not be sold below Reserve Price.
 - Further interest will be charged as applicable, as per the Loan Agreement on the amount outstanding in the notice and incidental expenses, costs, etc., is due and payable till its realization.
 - The detail terms and conditions of the auction sale are incorporated in the prescribed tender form. Tender forms are available at the above mentioned Head/Branch office.
 - Any fees, charges, taxes including but not limited to transfer/conveyance charges, unpaid electricity charges, Municipal/local taxes, Stamp duty & registration charges shall have to be borne by the purchaser only.
 - All dues/arrears/unpaid taxes including but not limited including sales tax, property tax, etc. or any other dues, statutory or otherwise on the secured property shall be borne by the purchaser separately.
 - Encumbrances known to the secured creditor NIL.
 - The successful bidder shall deposit 25% of bid amount (after adjusting EMD) immediately and balance 75% amount must be payable within 15 days. On failure to pay the sale price as stated all deposits including EMD shall be forfeited without further notice. However extension of further reasonable time to make the balance 75% payment in exceptional situations shall be at sole discretion of authorized officer.
 - The particulars given by the Authorised officer are stated to the best of his knowledge, belief and records. Authorised officer shall not be responsible for any error, mis-statement or omission etc.
 - The bid is not transferable.
 - The Banker's Check or Demand Draft should be made in favor of "SBFC Finance Limited" payable at New Delhi Only.
 - The Borrower/ Co-Borrower are hereby given 15 DAYS STATUTORY SALE NOTICE UNDER THE SARFAESI ACT, 2002 to pay the sum mentioned as above before the date of Auction failing which the immovable property will be auctioned and balance, if any, will be recovered with interest and costs. If the Borrower pays the amount due to SBFC Finance Limited (Erstwhile SBFC Finance Pvt. Ltd.) in full before the date of sale, auction is liable to be stopped.
 - The notice is hereby given to the Borrower, Co-Borrower to be present personally at the time of sale and they can bring the intending buyers/purchasers for purchasing the immovable property as described herein above, as per the particulars of Terms and Conditions of Sale.
- Place: New Delhi
Date: 30th April, 2024
- Sd/- Authorised Officer,
M/s. SBFC FINANCE LIMITED

NORTHERN RAILWAY
CORRIGENDUM

Ref : (i) Tender Notice. No. 81/2023-2024 dated 05.01.2024 S.No 13
(ii) Tender No. 07235090 due on 07.05.2024.

In reference to above tender, the following corrigendum has been issued.
"Reply of Queries raised by the Prospective bidders (Received from 12 to 18th Apr-24)".

All terms and conditions remain unchanged. The corrigendum has been published on website www.irops.gov.in.

SERVING CUSTOMERS WITH A SMILE 1272/24

NORTHERN RAILWAY
CORRIGENDUM

Ref: i) Tender Notice No. 83/2023-2024 Dated : 10.01.2024 ii) Tender No. 15235200A due on 20.05.2024 01. In reference to above tender, the due date has been extended from 30.04.2024 to 20.05.2024. All other terms & conditions remain unchanged. The Corrigendum has been published on website www.irops.gov.in 1274/2024

Serving Customers With A Smile

PLUG IN DIGITAL PRIVATE LIMITED

CIN: U74140DL2014PTC271744
Regd. Office-10, Rangpuri, Mahipalpur, New Delhi-110037

[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of registered office of the company from the State of NCT of Delhi to the state of Haryana.

Before the Regional Director, Northern Region, B-2 WING, 2nd Floor Paryavaran Bhawan, CGO Complex New Delhi-110003

In the matter of the Companies Act, 2013, Section 13(4) of the Companies Act, 2013 and Rule 30(6)(a) of the Companies (Incorporation) Rules, 2014

AND

In the matter of PLUG IN DIGITAL PRIVATE LIMITED

Having its registered office House No. 10, Rangpuri, Mahipalpur, New Delhi, 110037 (CIN: U74140DL2014PTC271744)

Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Regional Director/Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on Saturday, 29th Day of April, 2024 to enable the company to change its Registered office from "NCT of Delhi to the state of Haryana".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, B-2 WING, 2nd Floor Paryavaran Bhawan, CGO Complex New Delhi - 110003, within Fourteen days from the date of publication of this notice with a copy of the applicant company at its registered office at the house no. 10, Rangpuri, Mahipalpur, New Delhi, 110037.

For and on behalf of
PLUG IN DIGITAL PRIVATE LIMITED
(CIN: U74140DL2014PTC271744)

Vineet Kumar
Director
Din: 07938151
Date: 29.04.2024 | Place: New Delhi

INDIA SHELTER FINANCE CORPORATION LTD.

Registered Office: Plot-15/6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002, Branch Office: Office No-4,5,6,7, First Floor, Shree Ram Palace, Bhoja Market, Sector-27, Near Vinayak Hospital, Atta, Gautam Buddha Nagar, Noida - 201301, Uttar Pradesh.

PUBLIC NOTICE- AUCTION FOR SALE OF IMMOVABLE PROPERTY

(UNDER RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002) NOTICE FOR SALE OF IMMOVABLE PROPERTY/MORTGAGED WITH India Shelter Finance Corporation (ISFC) (SECURED CREDITOR) UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002. Notice is hereby given to the public in general and in particular to the borrower(s), co-borrowers and guarantor(s) or their legal heirs/representatives that the below described immovable property's, mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of ISFC (secured creditor), will be sold on 31.05.2024 (Date of Auction) on "AS IS WHERE IS", "AS IS WHAT IS" and "WHAT EVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co-Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit is mentioned below. The sealed envelope containing the EMD amount for participating in Public Auction shall be submitted to the Authorised Officer of ISFC on or before 24/05/2024 till 5 PM at Branch/Corporate Office: Respective Branches.

Loan Account No.	Name of Borrower(s) Co-Borrower(s) / Guarantor(s) Legal Heir(s) / Legal Rep.	Date of Demand Notice Amount as on date	Type of Possession (Under Constructive/ Physical)	Reserve Price (Rs.)	Earnest Money (Rs.)
LA11LALONS0005027227&LA P200006555/AP -10048522&AP-0488423	1. MR/ MRS. AARTI DEVI 2. MR/ MRS. PANKAJ KUMAR	11.12.2021 Rs. 772246.07/- (Rupees Seven Lakh Seventy Two Thousand Two Hundred Forty Six And Seven Paise Only)	Physical	Rs.6,50,000/- (Rupees Six Lakh Fifty Thousand Only)	Rs.65,000/- (Rupees Six Five Thousand Only)

Description of Property: All That Piece And Parcel Of Property Bearing Freehold Residential Plot, Out Of Kharsa No. 119, Situated In The Village Akbarpur Baharampur, Pargana Loni, Tehsil & District Ghaziabad, Uttar Pradesh, Area Measuring 50 Square Yards i.e. 41.8 Square Meters East : Plot Omwail, West: Plot Sumitra Devi, North : Rasta 15 Feet, South : Plot Others

Terms and conditions:

- The prescribed Tender/Bid Form and the terms and conditions of sale will be available with the Branch/Corporate Office: Ahmednagar between 10.00 a.m. to 5.00 p.m. on any working day.
- The immovable property shall not be sold below the Reserve Price.
- All the bids/ tenders submitted for the purchase of the above property/s shall be accompanied by Earnest Money as mentioned above. EMD amount favouring the "India Shelter Finance Corporation Limited" payable at Delhi. The EMD amount will be return to the unsuccessful bidders after auction.
- The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be the discretion of the Authorised Officer to decline/ acceptance of the highest bid when the price offered appears inadequate as to make it inadvisable to do so.
- The prospective bidders can inspect the property on 23/05/2024 between 11.00 A.M and 5.00 P.M with prior appointment.
- The person declared as a successful bidder shall, immediately after the declaration, deposit 25% of the amount of purchase money/ highest bid which would include EMD amount to the Authorised Officer within 24 Hrs. and in default of such deposit, the property shall forthwith be put to fresh auction/sale by private treaty.
- In case the initial deposit is made as above, the balance amount of the purchaser money payable shall be paid by the purchaser to the Authorised Officer on or before the 15th day from the date of confirmation of the sale of the property, exclusive of such day or if the 15th day be a Sunday or other holiday, then on the first office day after the 15th day.
- In the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/ sale by private treaty. The deposit including EMD shall stand forfeited by India Shelter Finance Corporation Ltd. and the defaulting purchaser shall lose all claims to the property.
- The above sale shall be subject to the final approval of ISFC, interested parties are requested to verify/confirm the statutory and other dues like Sales/Property tax, Electricity dues, and society dues, from the respective departments / offices. The Company does not undertake any responsibility of payment of any dues on the property.
- TDS of 1%, if any, shall be payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by the highest bidder in the PAN of the company and the copy of the challan shall be submitted to the company.
- Sale is strictly subject to the terms and conditions incorporated in this advertisement and into the prescribed tender form.
- The successful bidder/purchaser shall bear all stamp duty, registration fees, and incidental expenses for getting sale certificate registered as applicable as per law.
- The Authorised Officer has the absolute right to accept or reject the bid or adjourn / postpone / cancel the tender without assigning any reason thereof and also to modify any terms and conditions of this sale without any prior notice.
- Interested bidders may contact Mr. Prakash Tandulkar at Mob. No. 744726676 during office hours (10.00AM to 6.00 PM).

15 DAYS SALE NOTICE TO THE BORROWER/GUARANTOR/MORTGAGOR

The above mentioned Borrower/Mortgagor/guarantors are hereby notified to pay the sum as mentioned in Demand Notice under section 13(2) with as on date interest and expenses before the date of Auction failing which the property shall be auctioned and balance dues, if any, will be recovered with interest and cost, from you.

Date: 30/04/2024, Place: Delhi/ NCR For India Shelter Finance Corporation Ltd., Authorised officer

केनरा बैंक Canara Bank

Recovery Section, Regional Office
Plot no. 39, 1st Floor, Near Bohra Hyundai, Neelam-Bata Road, Faridabad
Contact no. 0129-2413997 email id: rofbdrec@canarabank.com

30 DAYS SALE NOTICE

E-Auction Sale Notice for Sale of Immoveable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provide to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Possession of which has been taken by the Authorized Officer of respective Canara Bank Branches, will be sold on "As is where is", "As is what is, and "Whatever there is" E-auction arranged by the service provider of following details.

LAST DATE OF RECEIPT OF EMD IS 27.05.2024 AT 5.00 PM(OFFLINE OR ONLINE)

DATE OF E-AUCTION IS 29.05.2024 12:30 PM TO 1:30 P.M.
(With unlimited extension of 5 minutes duration each till the conclusion of the sale)

SL No.	Branch Name/ Name & Address of the Borrower(s) / Guarantor(s)	Brief Description of Property/ies	Total Liabilities as on specified Date	Reserve Price (In Rs.)	Earnest Money Deposit (EMD) (In Rs.)	Details of A/c No. IFSC CODE Possession Type
1.	Sh. Piyush Wadhwa (Authorized Officer), Canara Bank Mathura road Ballabgarh, Address - Rishi nagar Ballabgarh, Faridabad-121004, Haryana Contact No. Ph.986665360 service provider, or Mr. Pakhare DD (9480691777/8553643144). Email id: eauction@cscl.co.in	All that part and parcel of residential cum Shop property at ward no. 9 Jagdish Colony, Ballbgarh, Measuring 71 sq. yds. (His share out of Total Area 407 sq. yds.) marked by alphabets C D E G H I & J K L M N O P Q I owned by Devi Charan Sharma S/o Sh. Hira Lal. Bounded as under North- New market having Radha Krishna Mandir, South- Dharamshala Panchmukhi Mahadev Mandir, East- Common Rasta, West- Common Street/Gali.	Total liabilities as on 27.02.2019 : Rs. 6,83,658.33 plus further interest & other charges (minus recovery, if any)	Rs.37.34 Lakhs	Rs.3.74 Lakhs	209272946 CNRB0018220 PHYSICAL POSSESSION
Borrower: Mr. Devi Charan Sharma - Trilok Chand Sharma, Address: Hno.-825, Sector 3, Hno. 532, Ward no. 1 Faridabad.						
2.	Sh. Nirmal Kumar (Authorized Officer), Canara Bank Faridabad-II Branch, Address- Adh, Neelam bata road, Faridabad Haryana. Contact No. : 7352352067, 9416145492. Mail ID: d818214@canarabank.com or Mr. Pakhare DD (9480691777/8553643144). Email id: eauction@cscl.co.in	All part & parcel of property consisting of H No. 1/773, Plot no. B-125, Raja Garden, Old Faridabad, Faridabad-121002. Bounded as under: On the North- Remaining portion of B-125, On the South- Road, On the East- Road, On the West- Plot no. B-126.	Total liabilities as on 15.11.2023 : Rs. 38,56,058.93 plus further interest & other charges (minus recovery, if any)	Rs.49.78 Lakh	Rs.4.98 Lakh	209272946 CNRB0018214 SYMBOLIC POSSESSION
Borrower: M/s Mahadev Pneumatics Address: Plot no. 9, Gali no. 1 Karkhana Bagh, 16/2 Mathura Road Opposite Badkhal Metro Station Faridabad-121002, Proprietor: Sudha Sharma W/o Kanti Sharma Hno. 773, Raja Garden Faridabad-121002.						
3.	Sh. Amit Kumar Yadav (Authorized Officer), Canara Bank Faridabad Sec-16 Branch, Address- Soc-11, Sec-16 Near Mof Mahila, Faridabad -121002. Contact No. Ph. Mobile: 9560092847, Mail ID: b2847@canarabank.com or Mr. Pakhare DD (9480691777/8553643144). Email id: eauction@cscl.co.in	Property 1 All that part and parcel of Equitable mortgage property situated at measuring 250 Sq. Yds. (25'x90') out of 455 sq. yds. Forming part of Khawat/Khata no. 719/1026 min, Rect no. 6, killa no. 16/2, 25/1 situated at Mauja Nagi agujran, The & Distt. Faridabad Bearing MCF no. 4699, Nagla Enclave Part II, NIT Faridabad. Bounded as under: North: Vacant				

